

Title: Introduction of the Juvenile Justice (Care and Protection of Children) Bill, 2000.

12.05hrs.

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to juveniles in conflict with law and children in need of care and protection, by providing for proper care, protection and treatment by catering to their development needs, and by adopting a child-friendly approach in the adjudication and disposition of matters in the best interest of children and for their ultimate rehabilitation through various institutions established under this enactment.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to juveniles in conflict with law and children in need of care and protection, by providing for proper care, protection and treatment by catering to their development needs, and by adopting a child-friendly approach in the adjudication and disposition of matters in the best interest of children and for their ultimate rehabilitation through various institutions established under this enactment."

The motion was adopted.

SHRIMATI MANEKA GANDHI: I introduce the Bill.

*** Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.11.2000**